## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

# Coram: Dr. Pramod Deo, Chairperson Shri V.S.Verma, Member Shri M.Deena Dayalan, Member

Date of Order: 30.6.2011

Petition No. 269/2010

#### IN THE MATTER OF

Provisional transmission tariff for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for the period 2009-14.

## Petition No. 329/2010

## AND IN THE MATTER OF

Provisional transmission tariff for 400 kV D/C Kanpur-Ballabhgarh line along with its associated bays under transmission system associated with Northern Region System Strengthening Scheme-IX in Northern Region for the period from 1.4.2009 to 31.3.2014.

## AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon ...Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 2. Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
- 3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 4. Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Himachal Pradesh State Electricity Board, Shimla
- 6. Punjab State Power Corporation Ltd., Patiala

Orders in Pet. No. 269/2010 and 329/2010

Haryana Power Purchase Centre, Panchkula
Power Development Department, Govt. of J&K, Jammu
Uttar Pradesh Power Corporation Ltd, Lucknow
Delhi Transco Ltd, New Delhi
BSES Yamuna Power Limited, New Delhi
BSES Rajdhani Power Ltd., New Delhi
North Delhi Power Ltd., New Delhi
North Delhi Power Ltd., New Delhi
Uttarakhand Power Corporation Ltd, Dehradun
North Central Railway, Allahabad
New Delhi Municipal Council, New Delhi .....Respondents

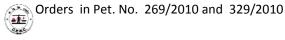
#### <u>ORDER</u>

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Northern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."



3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the *Annexure I* to *Annexure II* of this order.

4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

sd/-

sd/-

[M.DEENA DAYALAN] MEMBER (V.S.VERMA) MEMBER [DR.PRAMOD DEO] CHAIRPERSON

#### Petition No. 269/2010

Provisional transmission tariff for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for the period 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

## (₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual					
transmission	-	1531.90	1569.42	1571.10	1561.87
charges					
claimed					

2. After prudence check, provisional annual transmission charges for the

period 2009-14 in respect of the transmission assets are allowed as under:

## (₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual					
transmission	-	1302.12	1334.01	1335.44	1327.59
charges					
allowed					

#### Petition No. 329/2010

Provisional transmission tariff for 400 kV D/C Kanpur-Ballabhgarh line along with its associated bays under transmission system associated with Northern Region System Strengthening Scheme-IX in Northern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period

2009-14 is as under:

## (₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	NIL	2682.76	6508.81	6404.79	6261.38

2. After prudence check, provisional annual transmission charges for the

period 2009-14 in respect of the transmission assets are allowed as under:

# (₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission	NIL	2414.48	5857.93	5764.31	5635.24
charges	INIL	2414.40	0007.90	5704.51	5055.24
allowed					